

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING : BILASPUR**

## **Original Application No.203/01145/2018**

Bilaspur, this Thursday, the 06<sup>th</sup> day of December, 2018

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Brij Mohan Sahu, S/o Late Ramsewak Sahu, aged about 46 years, working as Loco Pilot (Goods)/SECR/Gondia, R/o Lake Paradise Colony, Balaghat Road, Besides Siyaram Ji Dharam Kanta, Gondia (M.H.) 441601 **-Applicant**

**(By Advocate – Shri A.V. Shridhar)**

## Versus

1. Union of India through General Manager, South East Central Railway, New GM Building, Bilaspur, Chhattisgarh 495004.
2. Divisional Railway Manager, Nagpur Division, South East Central Railway, Kingsway, Nagpur (M.H.) 440001.
3. Chief Personnel Officer, Divisional Office, South East Central Railway, Bilaspur, Chhattisgarh 495004.
4. Senior Divisional Personnel Officer, South East Central Railway, Kingswya, Nagpur (M.H.) 440001.
5. Suresh Kumar Shrivas, working as Loco Pilot (Goods), O/o Crew Controller (E), South East Central Railway, Nagpur (M.H.) 440001.
6. Kalyan Singh, working as Loco Pilot (Goods), O/o Crew Controller (E), South East Central Railway, Nagpur (M.H.) 440001.
7. Naresh Shravan, working as Loco Pilot (Goods), O/o Crew Controller (E), South East Central Railway, Nagpur (M.H.) 440001.

8. Vinod Kumar Hukumchand, working as Loco Pilot (Goods), O/o Crew Controller (E), South East Central Railway, Nagpur (M.H.) 440001.

9. Kumari Laleeta Serukar, now Smt. Laleeta V. Tajne, working as Loco Pilot (Goods), O/o Crew Controller (DSL), South East Central Railway, Nagpur (M.H.) 440001

**-Respondents**

**(By Advocate – Shri Vivek Verma for official respondents)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is working as Loco Pilot Goods with the respondent department. He is aggrieved by the fact that he has been placed below the private respondents Nos.5 to 9 in the seniority list of Loco Pilot (Goods) as on 01.08.2016 (Annexure A-2).

2. Learned counsel for the applicant submits that the applicant had made a representation for redressal of his grievance raised in this Original Application, which was forwarded to respondent No.4 on 30.11.2017 (Annexure A-1). However, no decision has been taken on his representation so far.

3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondents are

directed to consider and decide his pending representation by passing a reasoned and speaking order, within a time frame.

**4.** Learned counsel for the respondents, appearing on advance copy of the O.A, has no objection to it.

**5.** In view of it, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide applicant's representation, as forwarded vide covering memo dated 30.11.2017 (Annexure A-1), by passing a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The order so passed shall also be communicated to the applicant. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-